
HIGH COURT OF CHHATTISGARH AT BILASPUR

NOTICE

No. 2344 /R.G./2017

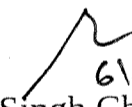
Bilaspur, date 06/03/2017

It is hereby informed that all the certified copies are being issued through auto generated seal and bar code number of e-court fee on each page of the certified copies, instead of affixing copying fee and manually appended seal.

Further the last page of certified copy shall contain original seal and signature of Head Copyist only.

For ready reference a specimen certified copy is attached.

By order of Hon'ble the Acting Chief Justice,


613178
(Arvind Singh Chandel)
Registrar General

SPECIMEN COPY

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HIGH COURT OF CHHATTISGARH, BILASPUR

MCRC No. 8074 of 2016

Mukesh Kumar Sahu S/o Mayaram Aged About 26 Years R/o Dokridih Police Station Bhatgaon, District Baloda Bazar- Bhatapara, Chhattisgarh.

---- Applicant

Versus

State Of Chhattisgarh Through Police Station Bilaigarh, District Baloda Bazar- Bhatapara, Chhattisgarh.

----Respondent

MCRC No. 47 of 2017

Satyendra Kumar S/o Shri Gyandas Kurre Aged About 26 Years R/o Village- Barbhatha Police Chowky- Bhatgaon, Thana- Bilaigarh, District Balodabazar- Bhatapara, Chhattisgarh.

---- Applicant

Versus

State Of Chhattisgarh Through Police Thana- Bilaigarh, District Balodabazar- Bhatapara, Chhattisgarh.

----Respondent

MCRC No. 8248 of 2016

Rajkumar Chawale S/o Yad Ram Chawale Aged About 32 Years Caste Satnami, R/o. Village Barbhatha, Police Chowki Bhatgaon, Police Station Bilaigarh, District Balodabazar - Bhatapara Chhattisgarh

---- Applicant

Versus

State Of Chhattisgarh Through : Station House Office, Police Station Police Chowki Bhatgaon, Police Station Bilaigarh, District Balodabazar - Bhatapara Chhattisgarh

---Respondent

And

MCRC No. 134 of 2017

Santosh Kumar S/o Kailash Nath Gupta, Aged About 50 Years R/o Ward No. 01, Bhatgaon, Police Station And Tahsil- Bilaigarh, District- Baloda Bazar- Bhatapara Chhattisgarh.

---- Applicant

Versus

State Of Chhattisgarh Through- The Incharge, Chowki-





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Bhatgaon, Police Station- Bilaiagarh, District- Baloda Bazar-
Bhatapara Chhattisgarh.

---- Respondent

For applicants - Ms. Sharmila Singhai, Shri Manoj Paranjpe and Shri
Ragvendra Pradhan, Advocates.
For Respondent/State – Shri Anil S. Pandey, G.A.
For Objector – Shri Abhyuday Singh, Advocate.

Hon'ble Shri Justice Goutam Bhaduri

Order

28/02/2017

1. All these bail applications are decided by this common order as they are arising out of the same crime number.
2. The applicants have preferred these applications for grant of bail as they are arrested in connection with Crime No. 256/2015 registered in Police Station Chowki-Bhatgaon, Bilaiagarh, District Baloda Bazar-Bhatapara (C.G.) for offence punishable under sections 420, 467, 468, 471/34, 120-B & 201 of Indian Penal Code.
3. Case of the prosecution, in brief, is that applicant Mukesh Kumar Sahu was In-charge of Paddy Procurement Centre of Pirda and Jagmohan, applicant Satyendra Kumar was computer operator, Santosh Kumar was the President of Gramin Sewa Sahkari Samiti Maryadit the society which procured the paddy and Rajkumar Chawale was also an computer operator. A report was made by one Bachhan Bai though she has not made any sale in respect of the paddy of the land but in her bank account different amount were deposited and were withdrawn though she has not actually affected sale and purchase. In respect of such complaint when the investigation was made, it was found that applicants in connivance with each other had prepared false rin pustika of different villagers and inflated the area as against the

SPECT MEM COPY

holding and purchased the paddy as over the entitlement of sale which is reciprocated to the area. Since paddy was purchased at support price by the government, by false entry and inflated area more than the entitled paddy were purchased which caused loss to the government ex-chequer.

4. Learned counsel for the applicants submits that there is no evidence against the applicants to show that the applicants have inflated the area in Rin Pustika. It is submitted that the concerned Patwari in the instant matter has not been made an accused who was In-charge to demarcate the area. It is further submitted that the amount were deposited in the concerned account of the beneficiaries and they had withdrawn the amount therefore applicants have not committed any fraud. It is further submitted that charge sheet in this case has been filed, therefore there is no chance of any manipulation or tampering of the evidence and the applicants are in jail from last four months, therefore the applicants may be released on bail.



5. Learned State counsel and counsel for the objector opposes the prayer for grant of bail and would submit that in connivance with each other the applicants have manipulated the area in rin pustika, procured the paddy and thereafter made withdrawal from the respective account to their benefit.

6. Perused the case diary and the documents as also reply of the State and objector. Allegation have been made that the applicants have made purchase over and above entitlement area of the respective farmers on the basis of forged area shown in rin pustika. The incident is of 2013-2014. Thereafter, documents would reveal that several enquiries have been made. Taking into such fact and nature of



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evidence available it appears that all the evidence are documentary in nature and the charge sheet has been filed. Further taking into fact that all the offences are triable by JMFC, this court is inclined to release the applicants on bail.

7. Accordingly, the bail applications are allowed and it is directed that the applicants shall be released on each of them furnishing personal bond for a sum of Rs.25,000/- with one surety each in the like sum to the satisfaction of concerned trial court for their regular appearance before it as and when directed.

Sd/-

(Goutam Bhaduri)

JUDGE

gouri



SPECTRUM Copy

Ordinary No./10008/2017 -- e-Court Fee No. CGCT0327C1721O213

01/03/2017	(1) Application received on
03/03/2017	(2) Applicant told to appear on
06/03/17	(3) Applicant appeared on
01/03/17	(4) Application (With or without further or correct particulars) sent to record-room
06/03/17	(5) Application received from record-room with record or without record for further or correct particulars on
—	(6) Applicant given notice for further or correct particulars on
—	(7) Applicant given notice for further funds on
—	(8) Notice in column (6) or (7) complied with on
06/03/2017	(9) Copy ready on
06/03/17	(10) Copy delivered or sent on
16-00	(11) Court-fee realised



Copyist

Comparer

Head Copyist

06/03/17

**GUIDELINES/PRACTICE DIRECTIONS REGARDING ISSUANCE OF
CERTIFIED COPIES**

- 1] Court Fees shall be affixed on the application for obtaining a certified copy as per Court Fee Act.
- 2] As soon as an application is received by the Copying section for obtaining certified copy, the Copying section shall register it immediately and a generated receipt thereof shall be given to the applicant and one copy shall be kept with the Copying section.
- 3] At the time of receiving of copying application no amount in respect of copying fees shall be deposited.
- 4] Applicant shall require to mention on the application that on which mode he obtains certified copy either express or ordinary mode.
- 5] Express mode certified copy shall be supplied to the applicant within 24 hours after uploading the judgment/order. In case of not listed cases certified copy shall be supplied to the applicant within 24 hours after receipt of record from the section/record room.
- 6] Ordinary mode certified copy shall be supplied to the applicant within 48 hours after uploading the judgment/order. In case of not listed cases certified copy shall be supplied to the applicant within 48 hours after receipt of record from the section/record room.
- 7] First page of the certified copy shall be charged Rs.10, thereafter Rs.2 per page shall be charged, in case of ordinary mode.
- 8] First page of the certified copy shall be charged Rs.10, thereafter Rs.4 per page shall be charged, in case of express mode.

- 9] As soon as e-copying fee is calculated, the Copying section shall send a SMS to the applicant to the effect that the certified copy is ready and he is required to pay the e-copying court fees of such amount to the e-Court Fees counter and receipt thereof produce before the incharge Copying section, and in turn, the incharge Copying section shall provide certified copy to the applicant.
- 10] After obtaining the SMS, the applicant is required to produce receipt of e-copying court fees to the incharge Copying section within a period of two weeks, otherwise his copying application shall be treated as disposed of.
- 11] At the time of delivery of certified copy, the incharge Copying section shall obtain a receipt thereof on the back side of copying application.
- 12] The incharge Copying section shall maintain a statement on daily basis that how many certified copies have been issued and how much e-copying fee have been generated on the day.

Matter is respectfully submitted before Hon'ble the Chief Justice for kind perusal and orders.

Sd/- dt. 04.02.2017

(Ramashankar Prasad)
Registrar (Judicial)

Sd/-

HON'BLE THE CHIEF JUSTICE

As per the Guidelines/Practice Directions regarding issuance of Certified Copies, a new setup/sitting arrangement/work distribution has been prepared for the officials of Copying Section, which are as follows:-

Registration Clerk/Application Receiving Clerk:

1. All the copying applications shall be received by the Registration Clerk/ Application Receiving Clerk, and after receiving the same, it shall be registered in the computer system and be given a receipt thereof to the applicant.
2. If the applicant gives e-copying fee with the copying application then same shall also be received by the Registration Clerk and same shall be mentioned in the receipt thereof.
3. After registering the applications (with or without e-copying fee), same shall be hand over to the Enquiry Clerk.
4. At the end of the day, a list of received copying applications shall be printed out and handed over it to the Head Copyist.

Infrastructure:

1. One dual screen display system with printer
(One Computer System (standby))
2. One LAN Point

Enquiry Clerk/e-court fee receiving Clerk

1. Enquiry Clerk/e-court fee receiving Clerk shall lock the e-copying fee with the Bar Code Reader, and thereafter all the application alongwith e-copying fee shall hand over to the Downloading Clerk.
2. Enquiry Clerk/e-court fee receiving Clerk shall also receive the e-copying fee from the applicant.
3. Enquiry Clerk/e-court fee receiving Clerk shall also perform the duties of Enquiry clerk.
4. All the applications/e-court fee shall be distributed amongst the four Downloading Clerks (Express/Ordinary) according to their numbers.

Infrastructure:

1. One Dual Screen Display System with printer
2. One LAN Point
3. One Bar Code Reader
4. Internet Connection
5. One seal for Cancellation

Downloading Clerk

1. After receiving the applications in which e-court fee has been received, the Downloading Clerk shall download the copy/Judgment from the CIS, and after verifying he shall put his initial above the seal of comparer.
2. e-Court fee code shall also insert in every page of certified copy with Bar Code Reader.
3. In the applications, in which e-court fee is not received, the Downloading Clerk shall send a SMS to the applicant requiring e-court fee (If order/judgment is already uploaded), same procedure shall also be adopted in the scanned order/ judgment/ document.
4. After downloading the order/judgment, the same shall be handed over to the Head Copyist.

Infrastructure:

1. Four Computer System with printer
2. Four LAN Point
3. Four Bar Code Reader
4. Four Internet Connections
5. Four Photocopy Machine (Ubuntu supported)

Uploading/Downloading Clerk

1. Uploading/Downloading Clerk shall receive the files from the Sections/Hon'ble Courts and get the documents/order/judgment scanned by the Photocopy operator according to the copying application and shall upload and download the same.

2. After downloading the documents/orders/Judgments, he shall verify the same and shall put his initial above the seal of comparer.
3. e-Court fee code shall also insert in every page of certified copy with Bar Code Reader.
4. All the files shall be sent to the concerned section which are received for scanning.

Infrastructure:

1. One Computer System with printer
2. One LAN Point
3. One Bar Code Reader
4. One Internet Connection
5. One Photocopy Machine with scanning facility (Ubuntu supported)

Head Copyist

1. After receiving the application along with copy of order/judgment/document & e-court fee, the Head Copyist shall recheck, whether order/judgment/document are prepared according to the application and shall put his initial above the seal of Head Copyist, and also fill up the required date on the copying seal.
2. Prepared Certified Copies shall be handed over between the Delivery Clerks (Express/ Ordinary).
3. Head Copyist shall also maintain the statement of the delivered applications and shall also keep the disposed of applications, accordingly.
4. Head Copyist shall maintain out-turn Register of each Downloading Clerk on daily basis and shall put before the Registrar (Judicial) in the morning of next date.
5. A statement regarding disposal & registered application shall also be prepared by the Head Copyist and to put before the Registrar (Judl.) in the morning of next date.

Infrastructure:

1. One Computer System with printer
2. One LAN Point
3. One Internet Connection
4. One seal for cancellation
5. One Intercom Telephone.

Delivery Clerk (Express/Ordinary)

1. Delivery Clerk shall deliver the certified copies to the applicants and receipt thereof shall obtain on the copying application.
2. At the end of the day, the statement of the delivered certified copies shall be printed out and hand over it to the Head Copyist.

Infrastructure:

1. Two dual screen display Computer System with printer

Photocopy/Scanning Operator

1. The Photocopy operator shall scanned the order/judgment/document as directed by the Scanning Clerk.
2. He shall also perform the duties of photocopy work.

Infrastructure:

1. One Scanner
2. One LAN point

A **work flow chart (in two pages) as well as work distribution chart (in one page)** are also attached herewith for kind perusal and approval.

In view of the above, if approved;

May permit to adopt the above system accordingly?

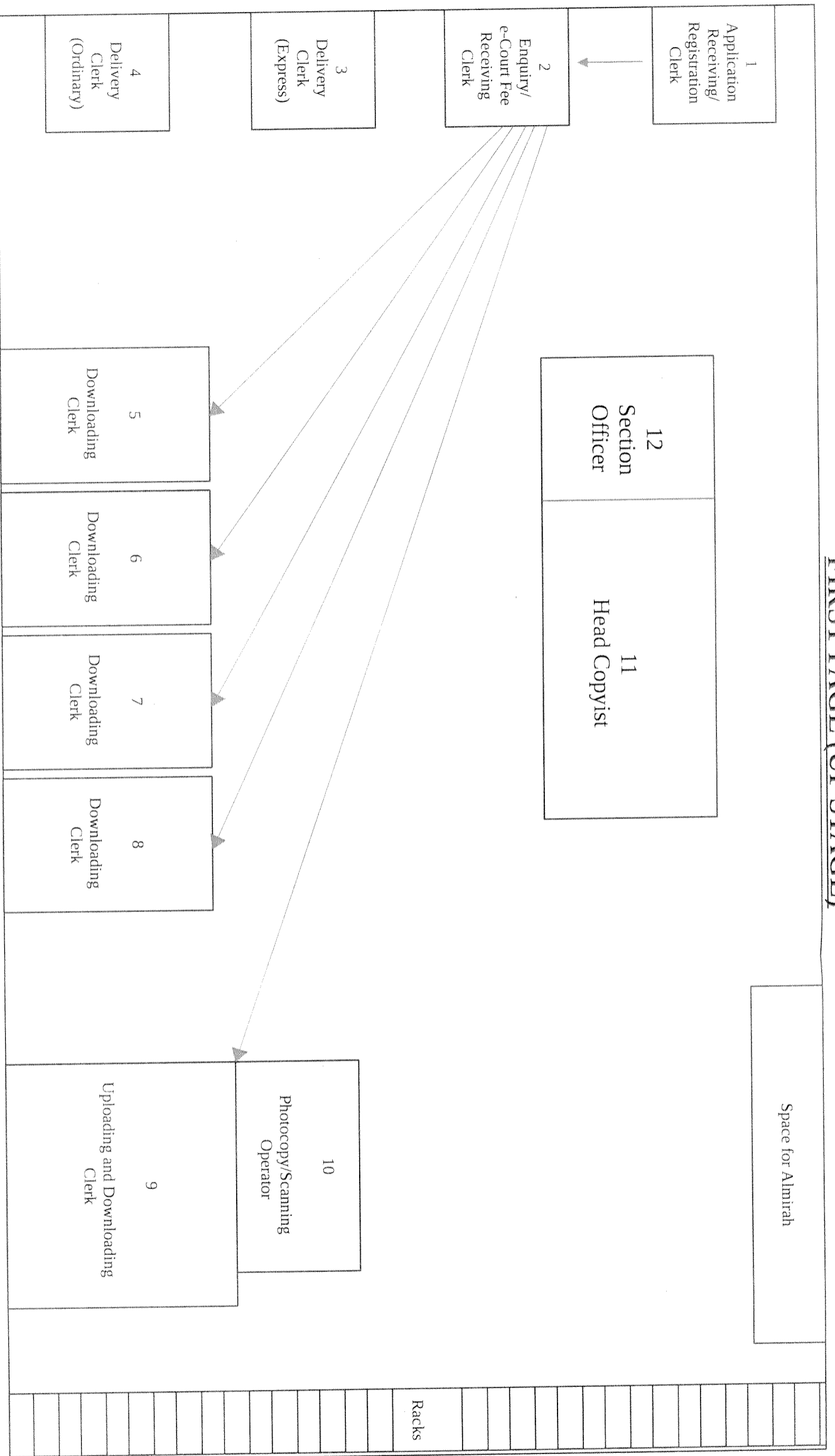
Sd/-
(Ramashankar Prasad)
Registrar (Judicial)

Sd/-

Respected Registrar General

1. **Registration Clerk/Application Receiving Clerk:**
2. **Enquiry Clerk/e-court fee receiving Clerk**
3. **Downloading Clerks**
 1. Downloading Clerk, Express- 1,2,3,4,5 (last digit)
 2. Downloading Clerk, Express- 6,7,8,9,0 (last digit)
 4. Downloading Clerk, Ordinary- 1,2,3,4,5 (last digit)
 2. Downloading Clerk, Ordinary- 6,7,8,9,0 (last digit)
4. **Uploading/Downloading Clerk**
5. **Head Copyist**
6. **Delivery Clerk (Express/Ordinary)**
 1. Delivery Clerk- Express Delivery
 2. Delivery Clerk- Ordinary Delivery
7. **Photocopy/Scanning Operator**
8. **Section Officer**

FIRST PAGE (UP STAGE)



SECOND PAGE (DOWN STAGE)

Space for Amirah

1
Application
Receiving/
Registration
Clerk

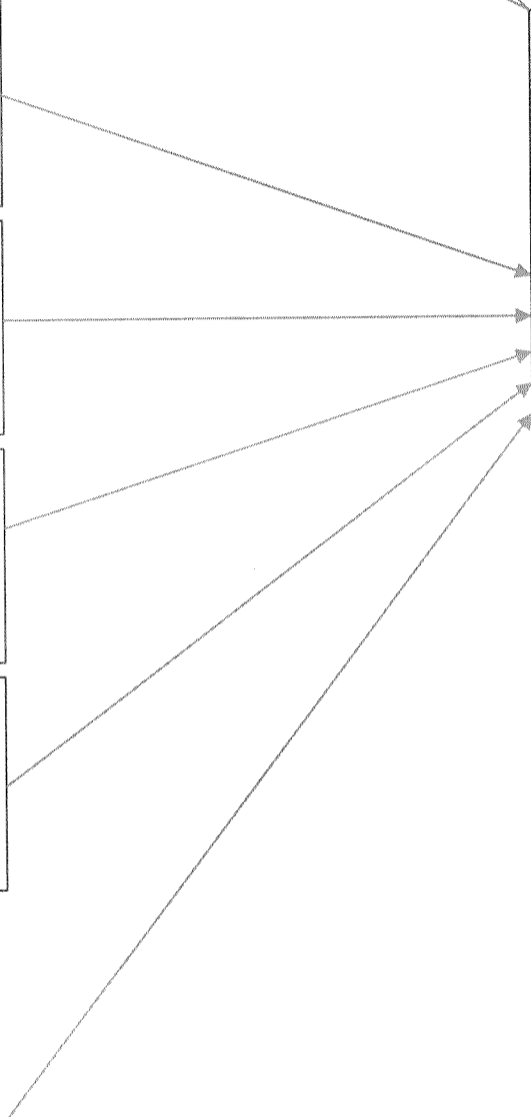
2
Enquiry/
e-Court Fee
Receiving
Clerk

3
Delivery
Clerk
(Express)

4
Delivery
Clerk
(Ordinary)

12
Section
Officer

11
Head
Copyist



5
Downloading
Clerk

6
Downloading
Clerk

7
Downloading
Clerk

8
Downloading
Clerk

10
Photocopy/Scanning
Operator

9
Uploading and Downloading
Clerk

Racks

